

(3)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No CP 43/2000 (OA 80/96)

J. S. Cambow

Versus

U. O. Sharma

Date of Order

Orders

18-9-2000

Mr. Shiv Kumar, Counsel for the petitioner

Heard.

Issue notices to the opposite party returnable within the period of four weeks to show-cause as to why contempt proceedings may not be initiated against him and may be listed for filing reply on 13-11-2000. The attendance of the alleged contemner is hereby dispensed with till further orders.

(Signature)

(N. P. NAWANI)
ADMINISTRATIVE MEMBER

(Signature)
S. K. Agarwal
Member (Judicial)

12-11-2000 Sh. Shiv Kumar, Counsel for the petitioner.

Sh. U. O. Sharma appeared on behalf of the respondents and stated that the order in question has been complied with. Learned counsel for the petitioner also admits the contention as submitted by Sh. U. O. Sharma on behalf of the opposite party. As the impugned order, against which this CP has been filed, has already been complied with, therefore, this CP is dismissed and the notice issued against the alleged contemner is discharged.

(Signature)
(Gopal Singh)
M (A)

(Signature)
(S. K. AGARWAL)
Judicial Member

(Handwritten note)
15/11

(Handwritten note)
15/11

257/2000

(Handwritten note)
Recd. A.D. notices
issued to the
opposite party
copy of the CP

(Handwritten note)
With No. 2977
19-9-2000

(Handwritten note)
Dated

(Handwritten note)
AD admitted and
reply not filed.